

Central Administrative Tribunal
Principal Bench: New Delhi

**OA No.1261/2017
MA No-1387/2017**

New Delhi, this the 28th day of April, 2017

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Narender Mahawar,
Age 27 years,
S/o Sh. Mangi Lal Mahawar,
R/o Village Post-Barod, Tehsil-Digod,
District-Kota, Rajasthan 325204
Designation- Unemployed.
2. Rakesh Biarwa,
Age 27 years,
Designation – unemployed,
S/o Sh. Ramparsad Bairwa,
R/o- Village Trishool Dhani,
Tehsil-Post Todabhim,
District-Karoli, Rajasthan-321611.
3. Manish kheriwal,
Age 27 years,
Designation-unemployed,
S/o Sh. Gajanand Kheriwal
R/o B-24, Agresen Nagar,
Ward No. 15,
District-Churu, Rajasthan-331001.
4. Sandeep Kumar Ujjawal,
Age 27 years,
Designation unemployed,
S/o Sh. Pooran Mal Ujjwal,
R/o Plot No. 09 Ambedkar Colony, Kalwar,
District-Tehsil Jaipur, Rajasthan – 303706.
5. Rahul Jajoria,
Age 29 years,
Designation – unemployed,
S/o Sh. Tara Chand Jajoria,
R/o Village Post Office- Kajipura,
Tehsil-Phulera, District Jaipur,
Rajasthan 303604.
6. Vijay Kumar Jatav,
Age 29 years,
Designation – unemployed,
S/o Sh. Sadanoo Jatav,
R/o 34 Subhas Nagar, Manderayal Road,
Shikhar Gunj, Karouli,
Rajasthan 322241.

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Applicants

(through Dr. Vijendra Mahidiyan)

Versus

1. Delhi Subordinate Services Selection Board,
FC-18, Institutional Area, Karkardooma,
Delhi-110032.
Through its Secretary/Chairman.
2. Govt. of NCT of Delhi through,
The Principle Secretary,
Department of Health & Family Welfare
Government of NCT of Delhi,
Delhi Secretariat, IP Estate,
New Delhi.

Respondents

O R D E R (Oral)

By Hon'ble Mr. Shekhar Agarwal, Member (A):

MA No. 1387/2017

MA No. 1387/2017 filed for joining together is allowed.

OA No. 1261/2017

Learned counsel for the applicants has submitted that the applicants were candidates for the post of Staff Nurse. They successfully cleared selection process and were put in the waiting list. Through RTI, they have come to know that several vacancies have remained unfilled on account of candidates not joining. However, the respondents have not operated the waiting list in the SC Category so far. The applicants sent a legal notice to the respondents on 17.01.2017 but they have not replied to the same. Learned counsel for the applicants submitted that the applicants were seeking a direction to the respondents to take early decision on their legal notice.

2. In view of the limited prayer made by the applicants, we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of the case with a direction to them to decide the

legal notice dated 17.01.2017 of the applicants within a period of sixty days from the date of receipt of certified copy of this order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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